

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2688**

**TO BE ANSWERED ON 19.12.2023**

**SPYING OF USERS DATA**

**2688. DR. SANJAY JAISWAL:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

**(a) whether framing of new safety Rules to put a check on the spying of user's data by the motion pictures and the Psychology involved therein is already under consideration of the Government;**

**(b) if so, the details thereof;**

**(c) if not, the reasons therefor;**

**(d) whether Apps already existing in the Smart Phones had been removed Under New Safety norms and major operating system updation had been made compulsory; and**

**(e) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH  
THAKUR):**

**(a) to (e): Ministry of Electronics and Information Technology, in exercise of its powers under the Information Technology Act, 2000, has prescribed reasonable security practices and procedures and sensitive personal data or information through the Information Technology (Reasonable Security Practices and Procedures and Sensitive Personal Data or Information) Rules, 2011.**

**Also the Digital Personal Data Protection Act, 2023 (“DPDP Act”) enacted on 11th August 2023 provides for the processing of digital personal data in a manner that recognizes both the rights of the individuals to protect their personal data and for the data fiduciaries the need to process such personal data for lawful purposes. The Act also puts the obligation on Data Fiduciary to protect personal data in its possession or under its control by taking reasonable security safeguards to prevent personal data breach.**

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